

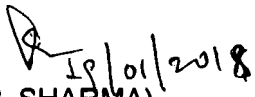
IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

DISSOLUTION NOTICE

Whereas the Official Liquidator attached to the Hon'ble High Court of Punjab and Haryana has moved the following applications Under Section 481 of the Companies Act, 1956 for dissolution of the Companies enlisted below.

And whereas the Hon'ble High Court vide order dated 13.07.2017 & 02.12.2017 has directed issuance of common notice inviting objection, if any, in respect of following Companies (in liqn) enlisted herein. In compliance to the said orders dated 13.07.2017 and 02.12.2017, Notice is hereby given to the creditors, contributories, stake holders and general public to file objection, if any, against the dissolution of the following Companies (in liqn) to the undersigned within 30 days from the date of publication of the present notice .In case, no objections are received, further proceedings will be initiated for dissolution of the companies (in liqn). Any objection raised after the expiry of time stipulated herein shall not be entertained and the aggrieved person may take recourse to Rule 285 of the Companies (Court) Rules 1959 read with Section 559 of the Companies Act. 1956 as may be advised, in case company get dissolved

1. M/S Global Industries Ltd., In C.P. No. 151 of 2003
2. M/S Haryana Rubber Industries Pvt. Ltd., in C.P. No. 191 of 1980
3. M/S Bareja Knipping Fasteners Ltd., in C.P. No. 57 of 1983
4. M/S Jaina Casting Ltd., in C.P. No. 241 of 2000
5. M/S R. P. Hydro Oils Ltd., in C.P. No. 77 of 1992
6. Hada Steel Products Ltd., in C. P. No. 32 of 1987


(O. P. SHARMA)
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o/c
19/01/18